

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 88930 of 2018

(Arising out of Order-in-Appeal No. NGP-II/APPL/57/2017-18 dated 09.05.2018
passed by the Commissioner (Appeals) CGST & Central Excise, Nagpur)

M/s Tapadia Construction

.....Appellant

Tapadia Terrace Adalat Road
Aurangabad
Maharashtra 431001

VERSUS

C.C.E. & S.T., NASIK

.....Respondent

Null N-5...Town Centre,
CIDCO,
Aurangabad,
Maharashtra 431030

APPEARANCE:

None for the Appellant
Shri S.B. Mane, Assistant Commissioner Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85119 / 2020

Date of Hearing: 21.01.2020

Date of Decision: 21.01.2020

PER: AJAY SHARMA

A communication has been filed on behalf of the Appellant stating that the Appellant have already applied under the Sabka Vishwas Scheme, 2019 with the competent authority and a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the

Sabka Vishwas(Legacy Dispute Resolution) has been issued by the authority concerned on 01.11.2019.

2. In view of above, the Appeal filed by the Appellant ceases to exist and the same is accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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